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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA 225/91
CCP 44/91
MP 2169/91
OA 40/89

DATE OF ORDER: 18-2-92

SHRI N.L. SEHGAL ... APPLICANT

VERSUS

UNION OF INDIA & ORS. ... RESPONDENTS

CORAM:

HON'BLE MR. T.S. OBEROI, MEMBER (J)

HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

O R D E R

This Review Application has been filed, seeking review of the decision in MP 2169/91. The said MP was moved with a prayer for restoration of the CCP No.44/91 which was disposed of by the Tribunal vide order dated 4.7.1991 when both, the learned counsel for the petitioner in the MP and the learned counsel for the respondents were present. In the operative part of the order we had observed:-

"We have given our careful consideration to what have been put forth by the learned counsel for the parties with reference to the order dated 4.7.91, passed earlier by this Court. To say the least, the present MP is not maintainable, as explained by the respondents, not only compliance of the judgement in question has been made in certain respects while in respect of others it is in the process of being made, and thus substantial compliance of our judgement has been made by the respondents, as also observed in the order dated 4.7.91. MP is disposed of accordingly."

J

In the present R.A. the applicant has again raised the issue of payment of consequential benefits to the applicant. As this issue has already been disposed of through the CCP No.44/91 and MP 2169/91, no further MP lies in the matter, as the issues once settled after having been heard cannot be reagitated. Accordingly, the R.A. is rejected.

I. K. Rasgotra
(I. K. RASGOTRA)
MEMBER(A) 18/192

T. S. Oberoi 18/192
(T. S. OBEROI)
MEMBER(J)

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